

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 17th August, 2016

S.O. 2725 (E).—In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, Uttarakhand Environment Protection and Pollution Control Board, a body constituted by Government of Uttarakhand, in respect of the following specified income arising to that Board, namely:-

- (a) consent fee
- (b) no objection certificate fee
- (c) bio medical waste fee
- (d) hazardous fee
- (e) stack/analysis fee
- (f) bank guarantee forfeited
- (g) income against RTI application charges.
- (h) reimbursement of the expense received from Central Pollution Control Board towards National Air Monitoring Programmes
- (i) interest from savings accounts & FDRs
- (j) public hearing fee
- (k) interest from house loan advance to staff and
- (l) income by sale of old scrap items and tender fee etc.

2. This notification shall be effective subject to the conditions that Uttarakhand Environment Protection and Pollution Control Board,-

- (a) shall not engage in any commercial activity;
- (b) activities and the nature of the specified income remain unchanged throughout the financial years; and
- (c) shall file return of income in accordance with the provision of clause (g) of sub-section (4C) section 139 of the Income-tax Act, 1961.

3. This notification shall be deemed to have been apply for the Financial Year 2014-15 and shall apply with respect to the Financial Years 2015-16, 2016-17, 2017-18 and 2018-19.

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DEEPSHIKHA SHARMA, Director